

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

38. IA 154/2023  
In  
C.P. (IB)/425(MB)2022

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: State Bank of India  
Vs  
Vinod Kumar Chaudhary

SECTION 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**The Court is convened through Video Conference.**

**IA 154/2023**

1. Mr. Rishi Thakur, Ld. Counsel for the Applicant present. Mr. S.N. Fulati, Ld. Counsel for Respondent No.1 present. Mr. Vipul Jain, Ld. Counsel for Personal Guarantor present.
2. This is an Application filed by the State Bank of India for restraining the Bank of Baroda for disposal of assets.
3. Ld. Counsel appearing for Respondent Bank of Baroda seeks time to file reply. Time granted.
4. Ld. Counsel appearing for Respondent Bank of Baroda is directed to file reply within two weeks by duly serving the copy to the other side.
5. List this matter on **26.04.2023**.

**Sd/-**  
**PRABHAT KUMAR**  
**Member (Technical)**  
/NP/

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**